

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**

**Company Appeal (AT) No. 105 of 2020**

**In the matter of:**

**Registrar of Companies** .....Appellant

**Vs.**

**AD Fin Capital Services India Pvt. Ltd.** ....Respondent

**Present**

**For Appellant:** Mr. Kamal Kant Jha, Mr. Santosh Kumar (RoC),  
Mr. Gopal Singh (Dy. RoC), Advocates.

**For Respondent:** Mr. Abhishek Nahta & Mr. Sameer Gupta, Advocates.

**With**

**Company Appeal (AT) No. 106 of 2020**

**In the matter of:**

**Registrar of Companies** .....Appellant

**Vs.**

**Attractive Fin-Lease Pvt. Ltd.** ....Respondent

**Present**

**For Appellant:** Mr. Kamal Kant Jha, Mr. Santosh Kumar (RoC),  
Mr. Gopal Singh (Dy. RoC), Advocates.

**For Respondent:** Mr. Abhishek Nahta & Mr. Sameer Gupta, Advocates

**With**

**Company Appeal (AT) No. 115 of 2020**

**In the matter of:**

**Registrar of Companies** .....Appellant

**Vs.**

**Acquiss Pvt. Ltd.** ....Respondent

**Present**

**For Appellant:** Mr. Kamal Kant Jha, Mr. Santosh Kumar (RoC),  
Mr. Gopal Singh (Dy. RoC), Advocates

**For Respondent:** Mr. Abhishek Nahta & Mr. Sameer Gupta, Advocates

**With****Company Appeal (AT) No. 116 of 2020****In the matter of:****Registrar of Companies****....Appellant****Vs.****Euro Asia Mercantile Pvt. Ltd.****....Respondent****Present****For Appellant: Mr. Kamal Kant Jha, Mr. Santosh Kumar (RoC),  
Mr. Gopal Singh (Dy. RoC), Advocates****For Respondent: Mr. Abhishek Nahta & Mr. Sameer Gupta, Advocates****With****Company Appeal (AT) No. 117 of 2020****In the matter of:****Registrar of Companies****....Appellant****Vs.****Nandal Finance and Leasing Pvt. Ltd.****....Respondent****Present****For Appellant: Mr. Kamal Kant Jha, Mr. Santosh Kumar (RoC),  
Mr. Gopal Singh (Dy. RoC), Advocates****For Respondent: Mr. Arun Saxena, Advocate.****ORDER**  
**(Virtual Mode)**

**10.11.2020:** Learned Senior Penal Counsel, Government of India Shri Kamal Kant Jha appearing on behalf of the Appellant submits that due to COVID-19 his office was closed, therefore, he could not receive the 'Reply Affidavit'/ 'Response' sent by the Respondent Counsel. Hence, Counsel for Respondents are directed to provide 'soft copy' of 'Reply Affidavit' to the

Appellant Counsel within two days so that he may be able to file the 'Rejoinder' within 15 days.

Let the matter be fixed '**For Admission (After Notice)**' on **1<sup>st</sup> December, 2020.**

**[Justice Jarat Kumar Jain]**  
**Member (Judicial)**

**[Balvinder Singh]**  
**Member (Technical)**

*Sim/RR*